

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.210/2001

Tuesday this the 27th day of February, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

Raichel Andrews,
Postal Assistant,
Office of the Chief Post Master General,
Kerala Circle, Trivandrum, ...Applicant

(By Advocate Mr. Shefik MA)

v.

1. Union of India, represented by its Secretary, Department of Posts, New Delhi.
2. Director General, Department of Posts, New Delhi.
3. Chief Post Master General, Kerala Circle, Trivandrum.
4. Assistant Director (Staff) Office of the Chief Post Master General Kerala Circle, Trivandrum. ...Respondents

(By Advocate Mr.K.Kesavankutty,ACGSC)

The application having been heard on 27.2.2001 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicant is a Postal Assistant in the office of the Chief Post Master General, Kerala Circle, Trivandrum. Finding that one Komalam far junior to her in the gradation list of Postal Assistants was given promotion as HSG II with effect from 1.7.98 and that 40 persons similarly situated like the applicant who were seniors to Komalam also have been given promotion to HSG II as per Annexure.A3 order dated 22.12.1990 applicant

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made a representation to the third respondent on 31.12.2000 (A4). Prior to making this representation the applicant had filed OA 1024/2000 alongwith some other persons claiming pre-dating of TBOP Promotion which application is pending. For the reason that the above application is pending, the representation of the applicant (A4) was not examined properly and she was informed by the impugned order dated 17.1.2001 (A5) that as the TBOP Promotion of the applicant is pending consideration by the court, the matter being sub-judice the representation would be taken up for consideration only after the disposal of the Original Application. Aggrieved, the applicant has filed this application for setting aside Annexure.A5 and for a direction to the respondents to consider the applicant's representation at Annexure.A4 and pass appropriate orders granting the relief prayed for in the representation.

2. When the matter came up for hearing, learned counsel on either side agree that the application may be disposed of with a direction to the third respondent to consider the representation (Anenxure.A4) made by the applicant without waiting for the disposal of the Original Application No.1024/2000 and to give the applicant a reasoned order within a reasonable time.

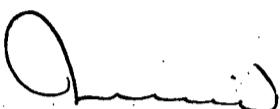
3. In the light of the above submission of the learned counsel on either side, the application is disposed of directing the third respondent that the representation submitted by the applicant (Annexure.A4) shall be considered in the light of the rules and

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instructions on the subject without waiting for the disposal of Original Application No.1024/2000 filed by the applicant and others as expeditiously as possible at any rate within a period of two months from the date of receipt of a copy of this order giving the applicant a reasoned order. There is no order as to costs.

Dated the 27th day of February, 2001



T.N.T. NAYAR
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

(s)

List of annexures referred to:

Annexure.A3: True copy of Memo No.ST/300/2/99 dated 22.12.1999 issued by the 4th respondent.

Annexure.A4: True copy of the applicant's representation dated 31.12.2000 to the third respondent.

Annexure.A5: True copy of Order No.ST/300/2/2000(pt) dated 17.1.2001 issued by 4th respondent.

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